

1	2	3
5.	हरियाणा	2,99,700
6.	हिमाचल प्रदेश	3,36,700
7.	जम्मू तथा कश्मीर	3,57,200
8.	कर्नाटक	34,35,200
9.	केरल	22,32,500
10.	महाराष्ट्र	60,90,200
11.	मणिपुर	53,200
12.	मेघालय	89,300
13.	नागालैण्ड	47,500
14.	उड़ीसा	35,62,500
15.	राजस्थान	12,33,950
16.	तमिलनाडु	60,40,100
17.	त्रिपुरा	1,95,700
18.	उत्तर प्रदेश	90,11,350
19.	पश्चिम बंगाल	59,34,800
योग : रु०		5,95,45,300

**Recommendation of Lokur Committee  
Regarding Charges for Peripheral Services**

3209. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the recommendations made by the Lokur Committee on the question whether

the charges for providing peripheral services should be borne by the civic authorities or these are to be recovered from the societies owning land ; and

(b) whether any Public Authority, MCD/DDA has provided peripheral services in the case of co-operative house building colonies in South Delhi and whether any recovery therefor was made from the allottees of plots there ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The relevant recommendations are given in the statement attached.

(b) The information is being collected and will be laid on the Table of the House.

**Statement**

*Recommendations of the Report of Co-operative House Building Societies Enquiry Committee (Lokur Committee).*

(xxvii) The question of legality of the demands made on the societies for contribution to provision of central overhead storage tanks, peripheral services, electrification and street lighting should be referred to the Attorney General of India for his opinion.

(xxviii) In the interest of speedy execution of peripheral services, central overhead storage tanks, electrification and street lighting, the societies in Group IV should deposit at the earliest the sums demanded by the Delhi Development Authority and the Delhi Electric Supply Undertaking. Such deposits would be subject to the clarification of the legal validity of these demands by the Attorney General of India. The deposits so received from time to time should be utilised by the Authorities towards execution of the aforesaid services.

**Peripheral Services for Nirman Vihar/  
Preet Pihar**

3210. SHRI KAMAL NATH : Will the